

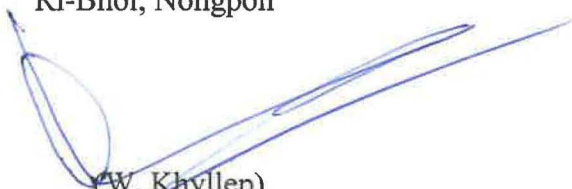
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION.

Dated Shillong, the 28th August, 2020.

No. LJ (A) 32/92/Pt.IV/229 –In exercise of powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint the following advocates as the Special Public Prosecutors for the purpose of the aforesaid Act with immediate effect until further orders.

- | | | |
|-------------------------------|---|----------------------------|
| (1) Shri Benzee Laitmon | - | West Jaintia Hills, Jowai. |
| (2) Smti Barijanai Kharkongor | - | Ri-Bhoi, Nongpoh |


(W. Khyllap)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 32/92/Pt.IV/229-A,

Dated Shillong, the 28th August, 2020.

Copy forwarded to: -

1. The Advocate General/Additional Advocate General, High Court of Meghalaya.
2. The Deputy Commissioner, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
3. The District & Sessions Judge, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
4. The Superintendent of Police, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
5. The Chief Judicial Magistrate, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
6. The Public Prosecutor, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
7. Shri Benzee Laitmon, West Jaintia Hills, Jowai/ Smti Barijanai Kharkongor, Ri-Bhoi, Nongpoh. Charge Report of assuming charge as Special Public Prosecutor may be sent to this Department.
8. The Secretary, Shillong Bar Association, Shillong/ Tura Bar Association, West Garo Hills, Tura.
9. The NIC of West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
10. The Treasury Officer, West Jaintia Hills, Jowai and Ri Bhoi, Nongpoh.
11. Law (B) Department.
12. The D.E.O., Office of the Legal Remembrancer, Government of Meghalaya, Shillong for uploading the above notification in the official website of Law Department.
13. Guard file.

By order etc.,


Under Secretary to the Government of Meghalaya,
Law Department.